

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8383/2024

[Arising out of impugned final judgment and order dated 13-03-2024 in CRLA No. 1469/1984 passed by the High Court of Judicature at Allahabad]

SHRILAL

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 107133/2024 - EXEMPTION FROM FILING O.T.)

Date : 12-12-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) Mr. Ravindra Singh, Sr. Adv.
Mr. Raman Yadav, Adv.
Mr. R. S. Yadav, Adv.
Mr. Sharad Chauhan, AOR
Ms. Akriti Chaturvedi, Adv.
Mr. Yagyawalkya Singh, Adv.

For Respondent(s) Mr. Arup Banerjee, Adv.
Mr. Manish Kumar., Adv.
Mr. Amitabh Poddar, Adv.
Mr. Shiv Pratap Singh, Adv.
Mr. Priyanshu Raj, Adv.
Mr. Rajiv Agnihotri, Adv.

UPON hearing the counsel the Court made the following
O R D E R

At the request of learned counsel for the petitioner,
list after two weeks.

(RAJNI MUKHI)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)